

THE MINISTER OF PLANNING AND MINISTER OF PROGRAMME IMPLEMENTATION AND LAW AND JUSTICE (SHRI P. SHIV SHANKER) : (a) No such recommendation as indicated in the news item has been received from the Election Commission.

(b) and (c) Do not arise,

UN award of Special Messenger Certificate

*484. SHRI H. A. DORA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the U. N. Secretary General has awarded the "Special Messenger Certificate" to New Delhi; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. NATWAR SINGH) : (a) Yes, Sir.

(b) The Messenger of Peace Certificate was awarded to the City of Delhi in recognition of activities undertaken for promoting the ideals and objectives of the International Year of Peace 1986.

[*Translation*]

Jharkhand agitation

*485. SHRI BALWANT SINGH RAMOOWALIA :
DR CHINTA MOHAN :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) for how long Jharkband agitation has been going on;

(b) the main demands of the agitation; and

(c) what steps have been taken so far to contain this agitation ?

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) : (a) and (b) The Jharkhand movement for the creation of a separate Jharkhand State is several decades old.

(c) The Government of Bihar have been asked to take appropriate measures to contain this agitation and to redress the genuine grievances of the people of the area.

[*English*]

Legislation to prevent Indiscriminate exploitation of groundwater

*486. SHRI M. V. CHANDRA SHEKARA MURTHY :
SHRI Y. S. MAHAJAN :

Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the National Water Convention which was held in New Delhi recently has recommended the enactment of a legislation to prevent indiscriminate exploitation of groundwater; and

(b) if so, the action taken on the recommendation ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES AND MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI RAM NIWAS MIRDHA) : (a) Yes, Sir.

(b) Government of India have already circulated a model Bill for enactment of suitable legislation.

Workshop on Item-writing for objective type tests

*487. SHRI S. M. GURADDI :
SHRI H. N. NANJE GOWDA :

Will the PRIME MINISTER be pleased to state :

(a) whether at the inauguration of the workshop on item-writing for objective

type tests organised by U.P.S.C. the need to be fair was impressed upon the recruitment bodies;

(b) if so, the other subjects discussed at the workshop;

(c) whether a new method of recruitment is being considered by Government; and

(d) if so, the detail thereof and also the action taken on the recommendations of the workshop ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM) : (a) Yes, Sir. The importance of fairness and integrity in the selection process was emphasized.

(b) The workshop was organised for a limited purpose of imparting training in writing objective type questions on General Studies. No other subject was discussed and no recommendations were made by the workshop.

(c) No, Sir.

(d) Does not arise.

Action plan to follow up agreements reached with us during P. M.'s visit

*488. DR. KRUPASINDHU BHOI : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether any suitable action plan has been drawn up to follow up the decisions taken during the recent talks between the Prime Minister and President Reagan in Washington; and

(b) If so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. NATWAR SINGH) : (a) and (b) As part of a continuous process offi-

cial in both countries are following up on all decisions taken during the Prime Minister's visit to the United States.

Assistance to Jammu and Kashmir

*489. PROF. SAIFUDDIN SOZ : Will the Minister of PLANNING be pleased to state :

(a) whether Jammu and Kashmir has been given less amount of grants and loans for development schemes as compared to other States;

(b) if so, the reasons therefor;

(c) whether Government propose to treat Jammu and Kashmir State at par with other hill States; and

(d) if so, the steps contemplated in this regard ?

THE MINISTER OF PLANNING AND MINISTER OF PROGRAMME IMPLEMENTATION AND MINISTER OF LAW AND JUSTICE (SHRI P. SHIV SHANKER) : (a) and (b) No, Sir. The amount of grants and loans given to Jammu and Kashmir for funding their Plan is given in the ratio of 70% loans and 30% grants which is the same for another special category State, viz., Assam and all other non-special category States. However, in the case of Ladakh Sub-Plan of Jammu & Kashmir State, amount of Central assistance is given in the ratio of 90% grants and 10% loans as is applicable to the hill areas of Assam and to other hill States, like Nagaland, Meghalaya etc.

(c) There is no such proposal under consideration by the Government.

(d) Does not arise.

Extradition treaties

*490. SHRI SHANTARAM NAIK : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the names of the countries with whom India has signed/renewed extradition treaties during the last three years;